

Committee, Ashok Mehta Committee and Ramakrishnayya Committee were appointed in 1963, 1968 and 1987 respectively to review the functioning of K.V.I.C. and based on the recommendations of the said committees, measures were taken to restructure the Organisation of K.V.I.C. to make it more result-oriented and productive. Further, Government of India has recently appointed a High Power Committee under the Chairmanship of the Prime Minister to recommend measures for rapid growth of KVI Sector. Adoption of appropriate technology with a view to increase productivity, keeping in view its philosophy and ethos, is also one of the terms of reference of the above Committee.

[Translation]

Price Control on Drug Industry

1252. DR. LAXMINARAYAN PANDEYA: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether the proposal to remove price control on the drug industry was considered in the 32nd annual meeting of the Indian Drug Manufacturers Association;

(b) if so, the reaction of the Government thereto;

(c) Whether the arrival of multinational companies with patents is likely to affect the Indian drug industry adversely; and

(d) if so, the remedial steps proposed in this regard?

THE MINISTER OF STATE FOR CHEMICALS AND FERTILIZERS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND

MINISTER OF STATE IN THE DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT (SHRI EDUARDO FALEIRO): (a) to (d), Various issues relating to Drug Industry including price decontrol were raised at the 32nd Annual Meeting of the Indian Drug Manufacturers' Association. These have been addressed in the background note on the Review of Drug Policy, 1986 which has been discussed in the House and decisions thereon are in the advanced stage of consideration.

Small Scale Industries

1253. SHRIMATI BHAVNA CHIKHLIA:
SHRI RAJESH KUMAR:

Will the PRIME MINISTER be pleased to state:

(a) whether complete exemption of small scale industries from price control has resulted in several malpractices;

(b) whether any such cases have come to the notice of the Union Government;

(c) if so, the details thereof;

(d) the reasons for allowing such exemption;

(e) whether several small scale units are selling/manufacturing brand products of organised sector by duly transferring/surrendering their own brand names;

(f) if so, the names of such products; and

(g) the names of multi-national companies which are getting their products manufactured by small scale industrial units?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF SMALL SCALE INDUSTRIES AND AGRO AND RURAL INDUSTRIES) (SHRI M. ARUNACHALAM): (a) No, Sir, there is no exemption to small scale industries from price control of any kind.

(b) to (d). Does not arise.

(e) to (f) A number of Small Scale units engage in manufacturing brand products of the organised sector units through mutual arrangements for market promotion. This does not involve surrender of transferring of their own brand names. Products falling in the category include electrical appliances, radios, television sets, tape recorders, two-in-ones, and food items such as biscuits, bread ice-creams, poultry feed etc. and other consumer items.

(g) The large scale units/Multi-national companies who have arrangements of getting their products manufactured from SSI units under this brand name include M/s. Bata India Ltd., M/s. Britania Industries, M/s. Parley, M/s. Modern Industries, M/s. Joy, M/s. Bajaj Electricals, M/s. Jay Engineering and others.

[English]

Industrial Units in Maharashtra

1254. SHRI SHANTARAM POT-DUKHE: Will the PRIME MINISTER be pleased to state:

(a) the number of applications/proposals pending with the Union Government for setting up of new industrial units and joint ventures in Maharashtra, till date;

(b) the amount involved in these proposals;

(c) the projected employment potential therein;

(d) the time by which these proposals are likely to be cleared; and

(e) the total inflow of foreign exchange through these joint ventures?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT AND DEPARTMENT OF HEAVY INDUSTRY) (SHRIMATI KRISHNA SAHI): (a) As on 1.2.94, 286 applications for Industrial Licences for setting up of industries in Maharashtra were pending.

Proposals for joint venture (foreign collaboration) do not usually indicate the location and hence, such information are not centrally maintained.

(b) The investment in fixed assets involved in the applications for industrial licences amount to Rs. 5224 crores.

(c) The projected employment in the above said applications is 184375 numbers.

(d) All steps are taken for speedy disposal of applications. Actual disposal of applications depends on the sectoral policy adopted by the Administrative Ministry, their recommendations to specific